

ITEM NO.10

Court 2
(Hearing through Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No.9649/2021

(Arising out of impugned final judgment and order dated 16-10-2021 in WP No. 16081/2021 passed by the High Court Of Karnataka At Bengaluru)

SOMASHEKAR

Petitioner

VERSUS

STATE OF KARNATAKA & ANR.

Respondent(s)

(IA No.162828/2021-FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.162829/2021-FOR EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 9662/2021 (II-C)

(FOR ADMISSION and I.R.; IA No.162941/2021-FOR EXEMPTION FROM FILING O.T. and IA No.162942/2021-FOR SUMMONING ORIGINAL RECORD)

SLP(Cr1) No. 9752/2021 (II-C)

(FOR ADMISSION and I.R. ; IA No.164092/2021-FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.164093/2021-FOR EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 571/2022 (II-C)

(FOR ADMISSION and I.R. ; IA No.10312/2022-FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.10313/2022-FOR EXEMPTION FROM FILING O.T.)

Date : 07-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.

Mr. Devadatt Kamat, Sr. Adv.

Mr. Sharnagouda Patil, Adv.

Mr. Rajesh Inamdar, Adv.

Mr. Amankant Mishra, Adv.

Mr. Ripul Swati, Adv.

Mr. Vasim L Shaikh, Adv.

Ms. Ananya Singh, Adv.

M/S. S-legal Associates, AOR

Mr. SM Chandershekhar, Sr. Adv.
Mr. Divyesh Pratap Singh, AOR
Mr. Vikram Pratap Singh, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Siddharth Bhatnagar, Adv.
Mr. Sharangouda Patil, Adv.
Mr. Girish G N, Adv.
Ms. Supreeta Sharanagouda, AOR
Mr. Amankant Mishra, Adv.
Ms. Pracheta Kar, Adv.
Mr. Aditya Sidra, Adv.
Mr. Badeem Afroz, Adv.

Mr. H. Chandra Sekhar, AOR
Ms. Rekha Chandrasekhar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Kapil Sibal, Mr. Mukul Rohatgi, Mr. SM Chandershekhar and Mr. Devadatt Kamat ,learned Senior Advocates mainly assisted by Mr. Sharangouda Patil in support of the petitions.

We do not see any reason to interfere in the matter. The Special Leave Petitions are, accordingly, dismissed.

Pending applications, if any, also stand disposed of.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIRENDER SINGH)
BRANCH OFFICER